

C.A.No. 6341 OF 2002
ITEM No.6

Court No. 4

SECTION XI
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.1-10 in Civil Appeal No.6341/2002

U.P.S.R.T.C.

Appellant (s)

VERSUS

STATE OF U.P. & ANR.

Respondent (s)

(For impleadment and directions and exemption from filing
notice of motion)

Date : 25/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)Mr. Pramod Swarup,Adv.

For Respondent (s)Mrs. Rani Chhabra,Adv.

Mr. Y.P. Dhingra, Adv.

Mr. R.C. Verma,Adv.

Mr. Sunil Kumar Jain, Adv.

Mr. Manish Kumar, Adv.

Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A.Nos.1, 5, 7, 9 (Applications for impleadment):

In view of the statement made by the applicants that they were the existing operators who have preferred objections within thirty days and were heard by the Designated Authority, the applicants are permitted to intervene and are allowed the liberty of addressing the Court at the time of hearing of the appeal.

I.A.Nos.3, 6, 8, 10 (Applications for directions):

Reply be filed in two weeks.

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I.A.Nos.2 & 4:

These I.As. are allowed.

(N. Annapurna)
Court Master

(Radha R. Bhatia)
Court Master